

(TO BE PUBLISHED IN PART-IV OF THE DELHI GAZETTE – EXTRAORDINARY)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(10)/LA-2006/ LJ/06/5965

Dated the 22nd September, 2006

NOTIFICATION

No.F.14 (10)/LA-2006/ - The following Act of Legislative Assembly of the National Capital Territory of Delhi received the assent of the President of India on the 18th September, 2006 and is hereby published for general information: -

**THE DELHI MEMBERS OF LEGISLATIVE ASSEMBLY OF DELHI (REMOVAL OF DISQUALIFICATION)(AMENDMENT) ACT, 2006
(DELHI ACT 4 OF 2006)**

18th September, 2006

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 18th May, 2006).

An Act further to amend the Delhi Members of Legislative Assembly of Delhi (Removal of Disqualification) Act, 1997.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Fifty-seventh Year of the Republic of India as follows: -

Short title and commencement.

1. (1) This Act may be called the Delhi Members of Legislative Assembly (Removal of Disqualification)(Amendment) Act, 2006.

(2) It shall be deemed to have come into force on the 9th day of September, 1997.

Substitution of new section for section 3.

2. In the Delhi Members of Legislative Assembly (Removal of Disqualification) Act, 1997 (Delhi Act 6 of 1997)(hereinafter referred to as "the principal Act"), for section 3, the following section shall be substituted, namely: -



"3. Removal of certain disqualifications. – A person shall not be disqualified and shall be deemed never to have been disqualified for being chosen as, or for being, a member of the Legislative Assembly of National Capital Territory of Delhi merely by reason of the fact that he holds any of the offices prescribed in the Schedule appended to this Act."

Amendment of the Schedule.

3. In the principal Act, in the Schedule, after the entry at serial number 4 and the Explanation thereto and before the Proviso to the said Schedule, the following entries shall be inserted, namely: -

- “5. The office of the Chairman and Vice-Chairman of the Trans Yamuna Area Development Board, Delhi.
6. The office of the Chairman and Vice-Chairman of the Delhi Rural Development Board, Delhi.
7. The office of the Parliamentary Secretary to the Chief Minister of Government of National Capital Territory of Delhi.
8. The offices of the Chairman of 9 District Development Committees constituted by the Government of National Capital Territory of Delhi
9. The office of the Chairperson of Scheduled Castes/Scheduled Tribes Welfare Board, Delhi.
10. The office of the Chairperson, Vice-Chairperson and member of the Fire Prevention Advisory Committee, Delhi.
11. The office of the Chairman, Vice-Chairman and member of the Hospital Advisory Committee, Delhi.
12. The office of the Chairperson, Vice-Chairperson and member of the Governing Body of a Delhi Government sponsored college.
13. The office of the Chairman and member of a co-operative institution or organization registered under the Delhi Co-operative Societies Act, 2003.
14. The office of the Chairman, Director or member of a statutory or non-statutory body or committee or corporation or society constituted by the Government of National Capital Territory of Delhi.”

Insertion of new section 4.



4. In the principal Act, after section 3, the following section shall be inserted, namely: -

“4. Consequential provision. - All proceedings relating to disqualification of membership referred to in section 15 of the Government of National Capital Territory of Delhi Act, 1991 (1 of 1992), pending at the commencement of the Delhi Members of Legislative Assembly (removal of Disqualification)(Amendment) Act, 2006, shall be dealt with as if the provisions of that Act were in force at the time of holding of the office specified in the Schedule to this Act.”



(B.S. Mathur)
Secretary (Law, Justice & L.A.)